SHRI H. R. GOKHALE: Nationalisation is not related to the Malaviya Committee Report. They have not recommended anything like that.

MR. SPEAKER: He is sitting there;

you can ask Mr. Malaviva himself.

WRITTEN ANSWERS TO QUESTIONS

Silent Valley Project in Kerala

*23. SHR! EBRAHIM SULAIMAN SAIT:

SHRI A. K. GOPALAN:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether the Silent Valley Project in Keraia has been submitted to the Central Water and Power Commission for its approval;
- (b) if so, whether technical sanction been issued; and
- (c) if not, the steps taken to expedite matter?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir

(b) and (c): The project was placed before the Advisory Committee for power at its meeting held on the 12th October, 1972 and has been accepted for implementation. Formal sanction is expected to be issued shortly by Planning Commission.

Increase in Foreign Equity Capits! of and the amount repatriated by M/s. Pfizer India Ltd.

*30. SHRI K. SURYANARAYANA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Unstarred Question No. 4285 on the 1st September, 1972, regarding the increase in foreign equity capital of and the amounts repatriated by M/s. Pfizer India Ltd., and state:

(a) whether the requisite information has since been collected; and

(b) if so, by when it would be laid on the Table of the House?

THE MINISTER OF LAW AND JUS-TICE, AND PETROLEUM AND CHE-MICALS (SHRI H. R. GOKHALE): (a) and (b): M s. Pfizer India Ltd., which has previously known as Mls. Dumex Private Ltd., initially had a share capital of Rs. 5 lakhs all in equity held by Last Asiatic Company Ltd. which was a wholly owned subsidiary of East Asiatic Company, Copenhagon, Denmark. In 1960, with the acquisition of the entire share holding of the Danish company by Mis. Pfizer Corporation of Panama, it became a 100 per cent owned subsidiary of that Corporation. Mis. Pfizer Ltd., have been functioning as a public limited since October November, 1965. The paid up capital of Ms. Pfizer India Ltd., as on 10th December 1970 was Rs. 3,98,64,200 - all in equity shares of Rs. 10 each. Out of which Rs. 300]lakhs were held by the holding American company. In March, 1972, Mls. Pfizer India Ltd., were given a bonus consent for Rs. 159.45.680|- in the ratio of 2 bonus

for Rs. 159,43,680]- in the ratio shares for every 5 equity sift this consent order is taken in the total foreign equity of the will presently be Rs. 420.03 against a paid up capital of Rs. The share of foreign equity capital is 75 per cent. The structuring of foreign equity below:—	shares held. nto account, e company lakhs as 558 lakhs. to paid up details of
	Rs in Lakhs
(i) Initial share capital in 1950 (presumably through cash subscription)	5.00
(ii) Capital raised through cash subscription (in terms of Consents given during 1950-67)	195-30
(iii) Capital raised by issue of bonus shares on capital- isation of company's reser- ves in 1968	99.72
((iv) Capital raised by issue of bonus shares on capitali- sation of company's reserves in 1972	120.01
Ra.	420.03